
(2022) 07 RAJ CK 0063

In the Rajasthan High Court

Case No : S.B. Criminal Miscellaneous (Petition) No. 4520 Of 2022

Raju Ram

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 27-07-2022

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482

Citation : (2022) 07 RAJ CK 0063

Hon'ble Judges : Dinesh Mehta, J

Bench : Single Bench

Advocate : Neel Kamal Bohra, S. K. Bhati

Final Decision : Disposed Of

Judgement

Dinesh Mehta, J

1. By way of the present petition under Section 482 of Criminal Procedure Code, the petitioner has challenged the F.I.R. No. 177/2022 registered at P.S. Boranada, Jodhpur on the ground that the same has been lodged vindictively.
2. After arguing for some time, learned counsel for the petitioner, seeks permission to withdraw the present petition with a liberty to put forth his defence by way of representation along with documentary and other evidence before the Investigating Officer.
3. In case such representation is filed, the Investigating Officer shall consider the same, in accordance with law.
4. The present petition stands dismissed as withdrawn.
5. The stay application also stands disposed of accordingly.